IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

CP-87(ND)/2013

IN THE MATTER OF:

Horse-Shoe Capital

.... Applicant/petitioner

Vs.

M/s. Shakti Bhog Foods Ltd. & Ors.

. Respondents

Order under Section 397/398 of the Companies Act

Order delivered on 20.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner:

Mr. Atul N. Advocate

For the Respondent

ORDER

C.A. No.416(PB)/2017

Learned Counsel for the non-applicant-petitioner requests for further time to file reply. One last opportunity is granted. Let the reply be now filed on or before 1st December, 2017 with a copy in advance to the Counsel opposite.

The matter is already listed for 5th December, 2017.

5d/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

20.11.2017 V.Sethi